## [Mr. Chairman]

direction of the Supreme Court. Then there are Fast Track Courts. फास्ट ट्रैक कोर्ट एक समाधान है। फास्ट ट्रैक कोर्ट के बाद क्या है? उसके बाद एक प्रक्रिया है, appeal and then next appeal. Another issue is age. I would appeal to the country, the politicians, the political parties, to the hon. Members cutting across party lines because again there is an argument ये तो juvenile हैं, उनको नहीं मालूम के वे क्या कर रहे हैं, वगैरह-वगैरह। इसके बारे में भी हम सब लोगों को गंभीरता से revisit करना चाहिए। जो दुष्कृत्य और अकृत्य कर सकते हैं, उनकी उम्र से क्या लेना-देना है? इस विषय के बारे में भी गंभीरता से हम सभी लोगों को मिलकर सोचना चाहिए। मैंने पहले भी बताया था कि आज भी उसको रिपीट करना चाहुंगा, what is required is not a new Bill; what is required is the political will, administrative skill, change of mindset and then go for the kill of the social evil. The entire country must move in that direction. I was just going through the Constitution. The other day, we all talked about spreading awareness about Fundamental Duties of citizens. These Duties include renouncing practices derogatory to the dignity of women. Here, all mediums of communication, educational system, social media and cinema, pornography being spread and encouraged, being silently supported by the concerned person by not taking action against such activities, etc. are issues on which the country, as a whole, all States and all political parties must pay our attention and see to it that we create awareness and put a stigma on that fellow. His photo should be published and distributed everywhere. Nowadays, we have Aadhaar cards, identity cards, etc. Such fellows should be identified and a social stigma should be there so that there is some fear of this.

Then, there are related issues like drug addiction or selling of alcohol on places like National Highways. Here also, it is a National Highway. What happened in this incident? Earlier also, we have seen what happened. So, all these issues should be focused by all concerned. This kind of violation of dignity of women cannot go on unchallenged. It should be nipped in the bud. It is already too late. That is why, relaxing the rule, I have allowed the issue to be raised by one and all because of its larger importance, seriousness and social dimension so that certain amount of awareness is created in the society. I hope this is the last occasion where we discuss such an incident and we do not have to discuss it in future. Let everybody keep this in mind and move on.

## MATTERS RAISED WITH PERMISSION

## Opening of the Kendriya Vidyalaya, Sector -8, R.K. Puram, during festival days in October

श्री कैलाश सोनी (मध्य प्रदेश): माननीय सभापति जी, मैं आपके माध्यम से मानव संसाधन विकास मंत्रालय का ध्यान आकर्षित करना चाहता हूं कि अभी सैक्टर-8, आर.के. पुरम, नई दिल्ली स्थित केंद्रीय Matters raised

विद्यालय में पतझड़ अवकाश के समय, जो 6 अक्टूबर से लेकर 15 अक्टूबर तक था, स्कूल को छुट्टी के समय खोला गया। शिक्षकों और छात्र-छात्राओं को एक्सट्रा क्लासेज़ के नाम पर छुट्टी में विद्यालय में उपस्थित रहने और शिक्षण कार्य कराने के लिए बाध्य किया गया। इसमें सबसे बड़ी चिंता की बात यह है कि इसी बीच में बहुसंख्यक समाज की प्रमुख तिथियां आती हैं - अष्टमी, महानवमी और दशहरा। सारे देश से लोग अपने घर जाकर उपवास करते हैं और तिथि को आयोजित करते हैं। यदि एक्सट्रा क्लासेज भी चलानी हों, तो इतवार के दिन भी बुलाएं, इसमें आपत्ति नहीं, दीगर दिनों में बुलाएं। तो मैं कहना चाहता हूं कि मंत्रालय इसको नोटिस में ले, क्योंकि इससे लोगों की भावनाएं आहत हुई हैं और इस पर कार्रवाई करनी चाहिए।

## Revival of Cement Corporation of India in Adilabad, Telangana

SHRI B. LINGAIAH YADAV (Telangana): \* "Namaskar Sir. Adilabad region in Telangana is a very backward region. The cement factory run by Cement Corporation of India (CCI), Adilabad was closed. People are suffering a lot because of this. There are many favorable conditions for reviving this factory. If National Highways Authority of India invests in this plant, the cement produced from this plant can be used in construction of highways. This is a feasible proposal. Revival of this cement plant will result in supply of cement for construction of roads in Telangana and Maharashtra regions. Mainly, revival of this plant will create scope for many ancillary industries and generate employment. It will generate employment for 5000 people - 3000 direct and 2000 indirect employment. The State Government submitted its representation to the Central Government couple of times in this regard. Material required for cement production for the next hundred years is available. If the Central Government plan to start a new cement plant, State Government will tender its support to that. Therefore, through you Sir, I request the Central Government for revival of the Cement Plant at the earliest".

MR. CHAIRMAN: Right Lingaiahji. It is regarding revival of Cement Corporation of India in Adilabad. That is the issue in Telangana.

DR. BANDA PRAKASH (Telangana): Sir, I associate myself with the issue raised by the hon. Member.

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

<sup>\*</sup>English Translation of the original speech made in Telugu.